

X

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE  
BENCH AT KOLKATA**

**ORIGINAL APPLICATION No. 49 OF 2025/EZ**

In the Matter of:

Manbodh Kumar

...Applicant

-Versus-

State of Bihar & Ors.

...Respondents

INDEX

Sl. No.	Particulars	Annexure	Page No.
1.	Counter Affidavit on behalf of Respondent no. 7.		1 - 8
2.	Copy of the Joint Committee Inspection Report dated 19.06.2025.	-R/1-	9 - 24

Date: 19/08/2025

Place: Patna, Bihar.

Filed by:

*Ghanshyam Pandey*

Mr. Ghanshyam Pandey,  
Advocate,  
"Hastings Chamber", 7C,  
K. S. R. Road, 2<sup>nd</sup> Floor, Room  
No. 206, Kolkata- 700 001.  
M: 9686750386  
E: [ghanshyamlegal@gmail.com](mailto:ghanshyamlegal@gmail.com)

X

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE  
BENCH AT KOLKATA

ORIGINAL APPLICATION No. 49 OF 2025/EZ

In the Matter of:

Manbodh Kumar

...Applicant

-Versus-

State of Bihar & Ors.

...Respondents

P-1708  
A-Nli  
Suman  
19/08/25

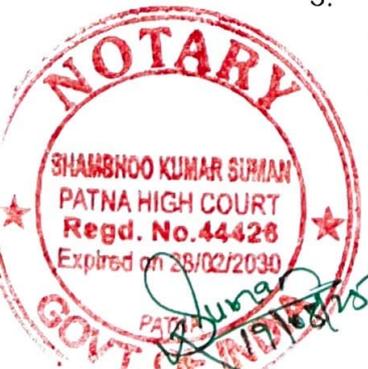
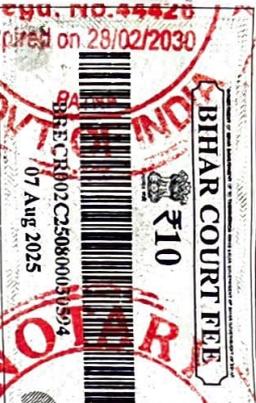
Counter Affidavit filed on behalf of Respondent no. 7, (i.e. Executive  
Officer, Nagar Parishad, Danapur Nizamat)

I, Pankaj Kumar, s/o Sharwan Manjhi, aged  
about 40 years, by occupation - Government Service, presently  
posted as Executive Officer, Nagar Parishad, Danapur Nizamat, Bihar,  
working for gain at the Office of Nagar Parishad, Danapur Nizamat, Bihar  
Pin- 800012, do hereby solemnly affirm and state as follows:

1. That I have made myself acquainted with the facts and circumstances of the Original Application filed by the applicant and I have thoroughly gone through all the documents pertaining to the subject matter of this instant case and I am competent vide an authorization to file the instant Affidavit before this Hon'ble Tribunal.
2. That the respondent no. 7 (shall be referred as answering respondent hereinafter) has been advised to deal with only those contentions which are relevant and material for effective and proper adjudication of the issues involved in the instant case and save and except what are matters of record and save what are expressly admitted by me hereinafter I emphatically deny each and every contention as made/raised in the said application as if the same are expressly denied by me in seriatim and specifically traversed.
3. With reference to statement contained in Paragraph No. 1 of the Original Application, the answering respondent submits that while the applicant claims to be a resident of Nasriganj, Danapur, Patna, the answering respondent has no objection to the applicant's locus standi

SINo/2001/2025/19/08/2025

BRECR002C250800063229

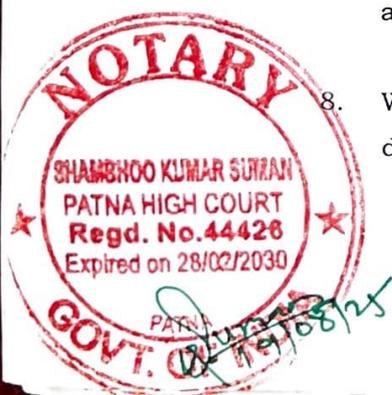


X

but denies the sweeping and unsubstantiated allegations of environmental pollution caused by several industries affecting the lives and health of local population. The answering respondent states that based on the Joint Committee Inspection Report dated 19.06.2025, proper regulatory mechanisms are in place and most industrial units are operating with valid permissions and pollution control measures.

**Copy of the Joint Committee Inspection Report dated 19.06.2025, is annexed herewith and marked with the Letter R/1.**

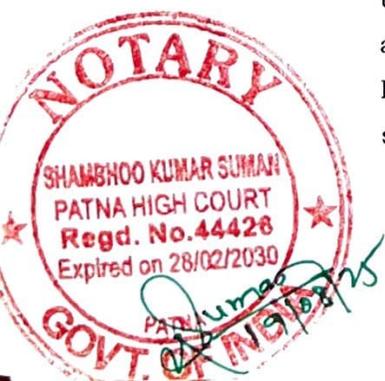
4. With reference to statement contained in Paragraph No. 2 of the Original Application, the answering respondent denies the allegations of being adversely affected by pollution from industrial operations as alleged or at all. The answering respondent submits that the Joint Committee inspection revealed that units like M/s Bholam Ram Steel Pvt. Ltd. have proper pollution control devices including two-level fume extraction systems connected to online emission monitoring systems, and many allegations appear to be exaggerated without scientific basis.
5. With reference to Paragraph No. 3 regarding particulars of respondents, the answering respondent admits the correctness of addresses but denies any negligence or violation of environmental norms as alleged.
6. With reference to Paragraph No. 4 regarding the application being filed under Sections 18(1) read with Sections 14 and 15 of the National Green Tribunal Act, 2010, the answering respondent has no objection to the jurisdiction but contests the merit of allegations made.
7. With reference to Paragraph No. 5 the answering respondent denies and disputes that the Bihar State Pollution Control Board's and State machinery's leniency undermines the integrity of environmental laws, the answering respondent denies such sweeping allegations and submits that proper regulatory oversight is being exercised as evidenced by the detailed Joint Committee Inspection Report and the actions taken pursuant thereto.
8. With reference to Paragraph A.1, the answering respondent denies and disputes that all industrial operations are causing uncontrolled



X

pollution as alleged. The inspection report dated 19.06.2025 reveals that several units have proper pollution control measures and valid clearances.

9. With reference to Paragraph A.2, the answering respondent denies and disputes that the answering respondent denies that private respondents being respondents no. 11 to 15 are operating their industries in violation of law. The inspection report confirms that M/s Bhola Ram Steel Pvt. Ltd. has valid Environmental Clearance, Consent to Operate orders, and functional pollution control devices. M/s Gupta Nutrition Pvt. Ltd. and M/s MSB Polymers also operate under valid consent orders and registrations.
10. With reference to Paragraph A.1, the answering respondent denies and disputes the allegations of continuous operation of chimney emitting black and poisonous smoke. The inspection report confirms that the unit has installed Primary and Secondary Fume Extraction Systems at the Induction Furnace, connected to online emission monitoring systems linked to both Bihar State Pollution Control Board and Central Pollution Control Board servers. The unit has shifted from Furnace Oil to Piped Natural Gas (PNG) for heating tanks, and no black smoke was observed during inspection. The allegations regarding heavy commercial vehicles causing road damage are not within the direct control of the answering respondent but relate to traffic management.
11. With reference to Paragraph A.3, the answering respondent denies and disputes that the answering respondent denies the allegations of production of flour generating airborne wheat husk and dust causing breathing difficulties. The inspection report reveals that the unit operates under valid consent orders and has proper emission control measures. The whole grinding system operates in a closed system, and emissions of fine particles come out only if there is leakage, which is monitored. The answering respondent denies the allegations of utilizing rotten plastic waste emitting foul odor. The inspection report confirms that the unit is engaged in manufacturing biodegradable SUP (Single Use Plastic) items using BIO FLEX (PLA Compound) and operates under valid registrations. The unit maintains Zero Liquid Discharge and follows proper waste management protocols. That the Sai Nath Biscuit Factory and M/S R.K. Traders: The answering respondent submits that both these units were found closed during the Joint





Committee inspection conducted on 28.04.2025, thereby negating the allegations of current operational pollution.

12. With reference to Paragraph A.4, the answering respondent denies and disputes the allegations of continuous release of toxic smoke and fumes leading to rise in respiratory diseases, fatalities, and environmental degradation as alleged or at all. The answering respondent submits that the inspection report confirms that ambient air quality monitoring was carried out at multiple locations and average values were observed within prescribed limits for the operational units.
13. With reference to Paragraph A.5, the answering respondent denies and disputes that industries are operating without valid permissions. The inspection report confirms that M/s Bhola Ram Steel Pvt. Ltd. has valid Environmental Clearance, Consent to Operate orders, and 'No Objection Certificate' for groundwater extraction. M/s Gupta Nutrition Pvt. Ltd. has renewal Emission Consent Orders and Discharge Consent Orders. M/s MSB Polymers has valid discharge consent orders and emission consent orders.
14. With reference to Paragraph A.6, the answering respondent admits that complaints have been lodged with authorities and states that appropriate action has been taken based on the Joint Committee inspection and recommendations made therein.
15. The answering respondent denies that respondents' operations contravene Section 24 of the Environment (Protection) Act, 1986. The inspection report confirms that operational units have proper pollution control measures and most are operating within prescribed limits. The inspection reveals that units like Bhola Ram Steel have online emission monitoring systems and proper air pollution control devices. That the units being M/s Bhola Ram Steel maintains Zero Liquid Discharge, and M/s MSB Polymers maintains Zero Liquid Discharge for manufacturing processes. The answering respondent denies the allegations of inaction and leniency of Bihar State Pollution Control Board. The inspection report demonstrates active monitoring and regulatory oversight by the Board. The answering respondent denies the allegations of unlawful operation in designated green zone. The answering respondent submits that the Nagar Parishad ensures compliance with local zoning regulations within its jurisdiction.





16. The answering respondent denies the allegations regarding violation of various environmental principles and constitutional provisions. The answering respondent submits that it is committed to environmental protection and takes all necessary steps within its powers to ensure compliance with environmental norms.
17. The answering respondent submits that the cause of action, if any, does not lie against the answering respondent as the Nagar Parishad has been performing its duties within its jurisdiction. The inspection report shows that regulatory authorities are actively monitoring the situation and taking appropriate action.
18. That the answering respondent has been periodically cleaning the areas surrounding area as part of its regular municipal maintenance activities. These cleaning operations are carried out on a scheduled basis to ensure that the area remains free from garbage and waste materials.
19. That the answering respondent, upon receiving the Original Application filed before this Hon'ble Tribunal, has been actively participating in addressing the concerns related to the said area and coordinating with other regulatory authorities including the Bihar State Pollution Control Board for effective monitoring and compliance.
20. That the answering respondent is fully committed to the conservation and protection of environment within its jurisdiction and has been taking all necessary steps within its powers to prevent any illegal activities that may adversely affect the residents of the said area.
21. That I have thoroughly gone through the contents of this counter affidavit and I have fully understood the same and I am competent to file and sign the instant Affidavit before this Hon'ble Tribunal.
22. That the answering respondent (i.e. Executive Officer, Nagar Parishad, Danapur Nizamat) states and submits that they are ready and willing to abide by the orders/directions made by this Hon'ble Tribunal and has taken all possible steps to comply with the directions of the Hon'ble



X

Tribunal and will continue to coordinate with appropriate regulatory authorities for environmental protection.

23. I state that the statements contained in Paragraphs no. 1 to 22 are true to the best of my knowledge and belief, those made based on the Joint Committee Inspection Report and official records which I verily believe to be true and the rest are my humble submissions before this Hon'ble Tribunal.

Prepared in my office  
Ghanshyam Pandey  
Advocate

Pankaj Kumar  
DEPONENT  
Identified by me

Ashok Kumar  
Advocate.

BEFORE ME



I identify the signature/thumb impressor of the deponent/executed who signed thumb impression in my presence.  
Advocate Ashok Kumar  
Regd. No. 1261/93 Adv. PHC  
19/8/25

Sri/Smt. Mr./Mrs. Pankaj Kumar  
who has identified by Ashok Kumar  
Advocate, solemnly affirmed & declared the same before me.

Suman  
19/08/25  
SHAMBHOO KUMAR SUMAN  
NOTARY, PATNA HIGH COURT  
GOVT. OF INDIA  
A.w. (P.H.C)  
(E. No. 1261/93)



**VERIFICATION**

Verified at Patna, Bihar by the deponent above named on this the 19<sup>th</sup> day of August, 2025, and say that the contents of this affidavit made in paragraph nos. 1 to 22 are true to my knowledge and information derived from records which I verily believe to be true and the rest are my respectful submissions before this Hon'ble Tribunal.

*Pankaj Kumar*  
19.8.25  
DEPONENT



**INSPECTION REPORT OF THE JOINT COMMITTEE CONSTITUTED IN  
THE MATTER OF THE HON'BLE NGT OA NO. 49/2025/EZ TITLED  
MANBODH KUMAR Vs STATE OF BIHAR & OTHERS**

**Inspection site:**

Industries located at Biscuit Factory Road, Nasiriganj, Danapur, Patna

- (1) M/s Bholam Ram Steel Pvt. Ltd.;
- (2) M/s Gupta Nutrition Pvt. Ltd.;
- (3) M/s M.S.B. Polymers;
- (4) M/s Sri Sai Nath Polymer;
- (5) M/s R.K. Traders.

**Date of Inspection:** 28.04.2025.

**Background:**

The Hon'ble NGT, Eastern Zone Bench, Kolkata has filed a case on the application of Sri Manbodh Kumar vide Case No. O.A. 49/2025/EZ, Manbodh Kumar Vs State of Bihar and Others and passed an order dated 03.04.2025. The applicant has alleged that the industries are emitting black and poisonous smoke causing respiratory disease, burning sensation in the eyes and skin irritation among residents, generating husk dust causing respiratory ailments, foul odour, releasing toxic fumes causing an unbreathable stench in the area and operating their industries in a residential area in spite of the same being prohibited under the law.

Considering the allegations made, the Hon'ble NGT has constituted a committee comprising of following members:-

1. The District Magistrate, District- Patna, or his representative not below the rank of Additional District Magistrate(ADM);
2. Senior Scientist, Bihar State Pollution Control Board, Patna;
3. Senior Scientist, Central Pollution Control Board.

Further, the Hon'ble NGT has directed that:-

*"(18) The committee shall visit the site in question and thereafter submit its **Fact Finding Reports** on affidavit within three weeks with regard to the allegations made in the Original Application.*

*(19) The District Magistrate, District- Patna, Bihar shall be the Nodal office of all logistic purposes and for filling the **Fact Finding Report** on affidavit."*

### Formation of the Joint Committee:

In compliance with the Hon'ble NGT's directions, the Joint Committee was constituted based on nominations received from the respective Departments as follows:-

- The Bihar State Pollution Control Board nominated Sri Arun Kumar, Scientist and Sri Nalini Mohan Singh, Scientist vide Letter No. P/Legal/01-28/2023/363, dated- 11.04.2025 (**Annexure- I**).
- Central Pollution Control Board, Kolkata has nominated Sri Toufic Aslam, Scientist 'C' vide letter No.: 42 dated: 15.04.2025 (**Annexure- II**).
- The District Magistrate, Patna has nominated Sri Khagesh Chandra Jha, Additional District Magistrate (General), Patna vide its memo no.: 33-09/2025/Sa dated- 25.04.2025 (**Annexure- III**).

### Facts observed by the Joint Committee constituted by the Hon'ble NGT for the Industries mentioned in the Case under question:

1. The Committee had fixed the date of inspection on 28.04.2025.
2. The committee visited the industries as per order of the Hon'ble NGT to examine the factual status of the industries in light of the allegations made in the O.A. 49/2025/EZ.
3. **M/s Bhola Ram Steel Pvt. Ltd., Biscuit Factory Road, Nasiriganj, Danapur, Patna:**
  - (i) M/s Bhola Ram Steel Pvt. Ltd., Patna is located at Biscuit Factory Road, Nasiriganj, Danapur, Patna (GPS location: 25.640733, 85.067157) and operating since March, 1998 (**Annexure- IV**).
  - (ii) Sri Amit Prakash, Plant Head, Sri Sunil Kumar Thakur, A/c In-charge along with supporting staff were present during visit.
  - (iii) Layout plan of the unit is placed at (**Annexure- V**).
  - (iv) The unit has obtained (renewal) Emission Consent Order/ Consent to Operate (Air) vide Letter No. 1098 dated: 22.06.2023 (**Annexure- VI**) and Discharge Consent Order/ Consent to Operate (Water) vide Letter No. 1099 dated: 22.06.2023 (**Annexure- VII**) from the Bihar State Pollution Control Board, Patna for the production of M.S. Flats, Bar & Rods, Squire-28850 MT/Y; Electro Forged Grating- 9200 MT/Y and M.S. Ingot-28850 MT/Y, which is valid for five years.

- (v) The unit has obtained Environmental Clearance from the State Environmental Impact Assessment Authority (SEIAA, Bihar) vide File No.- SIA/3(a)/2436/2023 dated: 14.03.2024 for products and by-products namely MS Ingot/Billet 28880 MT/Y; M.S. Section, M.S Flat, Bar, Rod & Square- 28880 MT/Y; Electro Forged Grating- 9200 MT/Y (By-product) (Annexure- VIII).
- (vi) The unit has obtained Authorization under the Hazardous and Other Waste (Management and Trans-boundary Movement) Rules, 2016 for "Zinc fines or dust or ash or skimming in dispersible form (HW Cat. No. 6.2) as per Schedule- I" from Bihar State Pollution Control Board, Patna vide Authorization No.- HW/B- 3627 dated- 17.03.2025 (Annexure- IX). Display Board depicting information related with Hazardous Waste was not observed at the entrance of the industry.
- (vii) The unit has obtained 'No Objection Certificate' for the extraction of ground water from the Central Ground Water Authority vide its NOC No.- CGWA/NOC/IND/ORIG/2021/10955 dated 08.01.2021 which was valid up to 07.01.2024. The unit has submitted its application, bearing Application No. 21-4/412/BR/IND/2019 dated: 15.05.2024, which is approved, NOC certificate yet to issue. (Annexure- X). Logbook for Bore well No.- 1 is presented at (Annexure- XI) and Bore Well No.- 2 is presented at (Annexure- XII)..
- (viii) Boundary:
- East: Vacant area, municipal solid waste transit/ secondary dump site and residential area.
  - West: Approach Road, M/s Mor Mukat Markating Pvt. Ltd. (R.T.S. Beverage Mfg. Unit); M/s Gupta Nutrition Pvt. Ltd., M/s Danapur Flour Mill (West-North), Biscuit Factory Road and vacant & residential area.
  - North: Vacant plots and Residential Houses.
  - South: Road, M/s R.K. Traders, M/s S.S. Foams and Residential Area
  - South- East: Road, M.R.F Centre of Danapur- Nizamat Nagar Parishad and residential area.
  - South-West: Biscuit Factory Road, M/s M.S.B. Polymers, M/s Sai Nath Polymer, vacant land.

(ix) **Manufacturing Process:** The unit has one Induction Furnace having two crucible with a capacity of 10 Ton. The unit is using Sponge Iron, Pig Iron/Cast Iron and Mill Scrap for the production of M.S. Flat manufacturing as a raw material. These raw materials are melted in the Induction Furnace, the processed melted iron is passed through 'Continuous Casting Machine (CCM)' and directly goes to rolling mill for production of M.S. Flat. These M.S. Flat is used for manufacturing of M.S. Structures as per the order. These Structures go to the pickling unit and then Galvanising (Zinc coating), the final product. Process flow diagram is attached as (Annexure- XIII).

(x) **Pollution Control Devices (Air):**

- a. **Sources of Air Pollution:** Fugitive emission from the Induction Furnace & Pickling Tanks; Stack of Reheating Furnace and re-suspension of dust from circulating area.

**Air Pollution Control Devices:**

- b. **At Induction Furnace:** There are two level of Fume Extraction System: Primary and Secondary. Hood of **Primary Fume Extraction System** is installed at Induction Furnace. The extracted fume is passed through the Wet Scrubber to capture the Particulate Matter and Gases and then goes out through the Stack. Secondary Fume Extraction System is installed at the top of Shed on all three side which traps the escaped fume from the Primary Fume Extraction System to ensure maximum extraction of fume. Secondary Fume Extraction is connected with a separate stack through a Wet Scrubber. Both stacks are fitted with **Online Emission Monitoring System**, which are connected to the server of Bihar State Pollution Control Board and Central Pollution Control Board as well. It can be accessed by public on the website of Bihar State Pollution Control Board.
- c. **At Pickling and Galvanising Unit:** The unit was using Furnace Oil for the heating of pickling and galvanising tanks. Presently, the unit has shifted to Piped Natural Gas (PNG) for heating tanks. No black smoke was observed emanating from

the connected stacks, on the day of inspection. The bill of PNG consumption is presented at (Annexure- XIV).

There were seven long tanks observed at this section, out of which two tanks were for Hydrochloric Acid (one standby), one tank filled with rinsing water, one tank for Flux Mixture. HCl tanks were fitted with Horizontal Fume Extraction System. Both tanks were covered by the thick plastic sheets over the tank to capture the acid fume. It is uncovered during the pouring of MS Structures. Acid fumes coming from the tanks is trapped by the fume extraction system and goes to the Wet Scrubber which finally goes out through a Stack. After that the fluxed Structures are poured into the melted Zinc Tank and then the Structures are cooled in water tank and after cooling it is poured into the tank filled with solution of Sodium Dichromate. The zinc tank was also fitted with separate Fume Extraction System. The captured fume is also passed through a separate wet scrubber and scrubbed fume passed out from a separate stack. Thus this section having a total of 7 tanks, two separate Fume Extraction System having their own wet scrubbers and Stacks. Waste water of Wet Scrubber, saturated with acid, goes the Effluent Treatment Plant. The unit is maintaining **Zero Liquid Discharge (ZLD)**. A PTZ camera is installed at ETP area which is connected with the BSPCB server.

- d. **At Reheating Furnace:** The Reheating Furnace was coal fired furnace, which was connected with a Stack following a Cyclone Dust Collector. After installation of Continuous Casting Machine (CCM) this reheating furnace is not in use, as the heated iron from induction furnace through CCM directly comes to re-rolling mill for rolling to produce MS Structures. However, as per the notification of the Bihar State Pollution Control Board (Notification No. 05 dated: 14.02.2022) (Annexure- XV) the unit has also obtained a connection of Piped Natural Gas (PNG) for Reheating Furnace

for its occasional use. Joint Monitoring Team observed that the reheating furnace was not in operation.

- e. **Vehicular Movement:** Water spraying (manual) on the circulating area was observed.

**(xi) Pollution Control Devices (Water):**

- a. **Sources of Water Pollution:** Acidic water from the Pickling and galvanising tanks, Cooling Tower of Induction Furnace, Domestic Waste Water.

**Water Pollution Control Devices**

- b. **Effluent Treatment Plant:** The unit has installed Effluent Treatment Plant (ETP) for treatment of effluent generated during the pickling and galvanising process. Main constituent of the effluent is acid and iron sludge. It goes to the ETP Tank, where sludge of the effluent settled down and acidic water is reused in the pickling tank after adding fresh acid to maintain its pH of required strength. Logbook of ETP inlet is presented at (Annexure- XVI) and out let at (Annexure- XVII).
- c. **Zinc Sludge, a hazardous component,** is generated from the Zinc Smelting Tank. Zinc is used for galvanising to manufacture the galvanised structures. The zinc sludge generated during smelting is stored in the plastic bags at designated Hazardous Waste Storage Room. This sludge is transported to M/s Bhawani Chemicals, F- 8, Udyogpuram, Partapur, Meerut, Uttaer Pradesh- 250103. They have dispatched 37.470 MT of sludge during the last financial year (Annexure- XVIII).
- d. The unit has installed Flow Meter at ETP inlet and outlets and a PTZ camera at ETP Process area as per the guidelines of CPCB. The unit is maintaining **Zero Liquid Discharge**. It can be assessed by public also at the BSPCB website.
- e. **Cooling Tower:** Cooling Tower is attached with the Induction Furnace for its cooling. Effluent is not generated rather it requires makeup water.

- f. **Domestic Sewage:** For treatment of Sewage the unit has constructed Septic Tank along with the soak-pit.

**(xii) Solid Waste Management:**

- a. **Sources of Solid Waste Generation:** Slag from the Induction Furnace, Sludge from ETP, Iron Scraps.
- b. Solid waste generated from the Induction Furnace (Slag, Ceramic rejects etc.) was observed dumped in huge quantity (about 1 or 2 trucks) inside its campus. Hence, it is not as per the condition Sl. No. 7, of the CTO (Emission). Team instructed that it must be disposed only after obtaining the toxicity test from any EPA recognized laboratory or NABL accredited laboratory and dispose it as soon as possible. As informed by the unit that this slag is used by the cement industries for the production of slag-cement. It is also used for land filling in its own industrial units as and where required and sometime used for filling low laying areas like road/street building construction etc. as required by the general public (**Annexure- XIX**).
- c. Sludge generated from ETP is transported to M/s Bhawani Chemicals, F- 8, Udyogpuram, Partapur, Meerut, Uttar Pradesh- 250103. Bills for that are attached as **Annexure- XVIII**.
- d. Iron Scraps are used in its own Induction Furnace for steel making.

**(xiii) Air and Water Quality Monitoring:**

- a. Ambient Air Quality Monitoring was carried out at three locations:
- A. Near Gate No.- 1/ Office Building,
  - B. Near Gate No.- 2,
  - C. Near Re-heating Furnace.
  - D. Stack of Reheating Furnace was not monitored because reheating furnace was not under operation.
  - E. Stacks of Primary and Secondary Fume Extraction System located at Induction Furnace are fitted with Online Continuous Emission Monitoring System.

Report of Ambient Air Quality Monitoring is attached at Annexure- XX. Average values were observed within prescribed limit.

- b. Water Sample was not collected as there were no discharge from the industrial premises.

**(xiv) Compliance of Emission Consent Conditions:**

- a. Water spraying shall be done on all pollution generating point inside the unit: Water spraying was observed on the circulating area of the unit. Other than that most of the area occupied by the manufactured products
- b. The unit shall store their solid waste/ slag/ ash etc. separately inside the premises and use/ disposal of properly: Solid waste, Slag, Hazardous waste were observed stored separately. Ash was not observed as operation of Re-heating Furnace was not under operation, as heated iron coming directly from the CCM.
- c. The unit shall construct pucca/ paved internal road for transport to minimize fugitive emission: Pucca and paved internal road were observed.
- d. The unit shall operate their fume extractor regularly and maintain all pollution control system during operation of the unit: Fume extraction systems were observed under operation.
- e. The unit shall submit ambient Air Quality, Stack Monitoring report and Ambient Noise Level report six monthly to the Board and the quality of emission shall be as per prescribed Standard of the Board: Reports were submitting regularly (Annexure- XXI).
- f. Tree plantation in vacant space of the campus shall be done to develop as green belt and to control ecology of area surrounding the unit: Good plantation was observed from Gate No.- 2 to the Office area and near rolling mill area, where ever vacant space available.
- g. The environmental statement for each financial year ending 31<sup>st</sup> Sept. in form-V as it amended to be submitted by the proponent to the Board as prescribed in the E(P) Rules, 1986:

The Environment Statement was found submitted (**Annexure-XXII**).

- h. They shall make provisions for display of data outside main factory gate about quantity and Quality of water discharge and air emission along with solid waste generated within the factory premises; Display available.
- i. The arrangement for rainwater harvesting shall be made available in the unit's Premises; Provision of Rainwater harvesting was available at two places one near the office area and another at Re-rolling mill area.

**(xv) Compliance of Effluent Consent Conditions:**

- a. The unit shall monitor his/their effluent(s) regularly and maintain its quality in the conformity with Board's standards and shall produce its proof, as and when required; Reports were submitting regularly (**Annexure- XXI**).
- b. The cooling process water shall be kept in recirculation system. Discharge, if any, shall conform the standard prescribed by the Board and accordingly submit analysis report annually; Cooling tower for induction furnace was observed. It was in close circuit and water was found under recirculation.
- c. They shall obtain prior permission from CGWA for installation of bore well and abstraction of ground water; The unit has obtained 'No Objection Certificate' for the extraction of ground water from the Central Ground Water Authority vide its NOC No.:- CGWA/NOC/IND/ORIG/2021/10955 dated 08.01.2021 which was valid up to 07.01.2024. The unit has submitted its application, bearing Application No. 21-4/412/BR/IND/2019 dated: 15.05.2024, which is approved, NOC certificate yet to be issued. (**Annexure- X**)
- d. Water spraying shall be regularly done inside the plant; Water spraying was observed on the circulating area of the unit.
- e. They shall make provisions for display of data outside main factory gate about quantity and Quality of water discharge and air emission along with solid waste generated within the factory premises; Display available.

- f. The environmental statement for each financial year ending 31<sup>st</sup> Sept. in form-V as it amended to be submitted by the proponent to the Board as prescribed in the E(P) Rules, 1986: The Environment Statement was found submitted (Annexure-XXII).

4. **M/s Gupta Nutrition Pvt. Ltd, Biscuit Factory Road, Nasiriganj, Danapur, Patna.**

- (i) The unit is located at Biscuit Factory Road, Nasiriganj, Danapur, Patna (GPS location: 25.640611, 85.066190) and operating since 1997 (Annexure- XXIII)..
- (ii) Sri Sanjay Kumar Munka, Director was present during the visit of Joint Committee.
- (iii) The unit has obtained (renewal) Emission Consent Order/ Consent to Operate (Air) vide Letter No. 367 dated: 17.02.2025 (Annexure- XXIV) and Discharge Consent Order/ Consent to Operate (Water) vide Letter No. 368 dated: 17.02.2025 (Annexure- XXV) from the Bihar State Pollution Control Board, Patna for the production of Atta, Maida, Suji & Bran-250 MT/Day, which is valid for five years
- (iv) The unit has obtained 'No Objection Certificate' for the extraction of ground water from the Central Ground Water Authority vide its NOC No. CGWA/NOC/IND/REN/1/2024/10174 dated 11.02.2024, which is valid up to 10.02.2027 (Annexure- XXVI).
- (v) **Boundary:**
- East: Approach Road, M/s Bhola Ram Steels Pvt. Ltd., . . . Residential Houses.
- West: Vacant land and Residential Houses.
- North: M/s Mor Mukat Markating Pvt. Ltd. (R.T.S. Beverage Mfg. Unit); Gas Godown
- South: Few Houses and M/s Sai Natha Polymer and M/s MSB Polymer.
- (vi) **Manufacturing Process:** Wheat is the raw material for manufacturing of Atta, Maida, Suji and Bran. Wheat is taken in a Hopper. It goes to the sieve where smaller particles and larger particles are separated. Separated wheat goes to de-stoner to segregate stones. It goes to Scourer for polishing. Polished wheat goes to Conical Cylinder, where round grains/ particles are



separated. After that it wet sprayer for 36 hours of conditioning to maintain 16 % of moisture in wheat. Then it passed through 16 types of grinder. The grinded material are segregated by pneumatic flow and captured in the separate bag houses to produce Bran, Suji, Atta & Maida (thicker to finer).

- (vii) **Source of Air Pollution:** Whole grinding system is operated in close system. Emission of fine particles of Atta or Maida comes out if there is any leakage in the system and at the end of pneumatic system. Any leakage results in the loss of its products.
- (viii) **Pollution Control Devices:** There were no Air Pollution Control Devices Installed. However, the unit has constructed a large chamber at the top of building in which the outlet of pneumatic system opens, where fine particles of Atta/ Maida settles, as stated by the Director..
- (ix) **House keeping** was found poor. Particles of Atta and Maida was observed settled on the floor & hips of collected Maida and Atta were found. At many of placed committee observed temporary patching on the pipes of pneumatic system, which may leak any time and cause dispersal of material into surrounding.
- (x) **Compliance of Emission Consent Conditions:**
  - a. The Bag House etc. shall be connected to chimneys/stacks of 12 meters height or at least 02 meter above the top most point of the building or shed or plant in the industry: The chimney was not observed, which is 02 meters above the top most point of building of the plant.
  - b. The unit should provide a closed room type enclosure for storage of outer sheel/ chillka/ husk collected (if any) and its blowing shall not be done outside/ open air: Closed room type enclosure for storage choker (Husk) was observed.
  - c. The diesel power generating sets (DG sets), if any fas source of power backup should be of 'Acoustic Enclosed Type' and shall conform to the Rules made under the Environment (Protection) Act, 1986.: The diesel power generator was with Acoustic Enclosed Type and its outlet was not as per the norms.
  - d. Tree plantation shall be done and maintained: Few plants were observed. More plantation is required.

(xi) **Compliance of Effluent Consent Conditions:**

- a. The discharge of trade effluent, if any, shall conform to the standard as prescribed under the Rules: No trade effluent discharge was observed.
- b. The unit has to comply with provisions made under the E(P)Rules, 1986 vide notification No.- G.SR. 152(E), New Delhi dated 16.03.2012.; Test report not provided.
- c. They shall ensure that the solid waste generated is not thrown, burnt or buried on streets, open public spaces outside the premises or in the drain or water bodies; No such case was observed.

(xii) **Air and Water Quality Monitoring:**

- a. Ambient Air Quality Monitoring was carried out at three locations:
  - i. Mill Back Side,
  - ii. Near Parking Area,
  - iii. Near Weigh Bridge/Main Gate.

Report of Ambient Air Quality Monitoring is attached at Annexure- XXVII. Average values were observed within prescribed limit.

- b. Water Sample was not collected as there were no discharge from the industrial premises.

5. **M/s MSB Polymers, Biscuit Factory Road, Nasiriganj, Danapur, Patna.**

- i. The unit is located at Biscuit Factory Road, Nasiriganj, Danapur, Patna (GPS location: 25.639873, 85.066375) and Registered with the Factory Inspector Licence having Registration No. 4562/BR/PTN and operating since 2014 (Annexure- XXVIII).
- ii. Sri Prem Kumar, Proprietor was present during the visit of Joint Committee.
- iii. The unit is registered with MSME having UDYAM Registration No.: UDYAM-BR-26-0029602 dt. 12/10/2021. (Annexure- XXIX ).
- iv. The unit has obtained (renewal) Discharge Consent Order/ Consent to Operate (Water) vide Letter No. 1923 dated: 30.06.2022 (Annexure- XXX) and Emission Consent Order/ Consent to Operate (Air) vide Letter No. 1924 dated: 30.06.2022 (Annexure- XXXI) from the Bihar State

Pollution Control Board, Patna for the production of Single Use Plastic cutlery items- Glass, Cups & Plates (187.5 MT/Y) from the biodegradable raw materials; PET Bottles (187.5 MT/Y); Food Packaging Items (187.5 MT/Y) and PLA (Poly Lactic Acid) coated paper cups, plates, glass & Bowls (187.5 MT/Y), which is valid for five years.

- v. The unit has obtained Registration Certificate for Producer under Rule-13(2) of the Plastic Waste Management Rules, 2016 as amended vide Registration No.: PR-15-BIH-09-AQDPK8144L-22 dated: 15.09.2022 through EPR Portal developed by the Central Pollution Control Board for disposal of MLP & other waste generated due to their products for Cat-II products (Annexure- XXXII) and submitting its Annual Return on the CPCB Portal (Annexure- XXXIII).
- vi. The unit is using BIO FLEX (PLA Compound) to produce a compostable/ biodegradable Single Use Plastic items like Glasses, Plates, Cups etc. They have got the BIO FLEX material tested from CIPET: SARP- Laboratory for Advance Research in Polymeric Materials, Dept. of Chemicals & Petrochemicals, Ministry of Chemicals & Fertilizer, Govt. India, B/25, C.N.I. Complex, Patia, Bhubaneswar- 751 024 and obtained Interim Report for its biodegradation as per Standard ISO 17088-2012/IS/ISO/17088:2008 vide Interim Report No. 00626 dated 25.08.2022 (Annexure – XXXIV) and also obtained test report for its compostability of BIO FLEX material vide Test Report No.- 00695 dated 27.10.2022 as per the test method of ISO 17088:2021 (Annexure- XXXV).
- vii. The unit has obtained Provisional Certificate to manufacturer for Manufacturing/selling of Compostable Carry Bags & Commodities vide Certificate No.: CPCB//MSB Polymers/ Bihar/292/1471 dated 22.05.2023 (Annexure- XXXVI).
- viii. **Boundary:**
  - East: Approach Road, M/s Bhola Ram Steels Pvt. Ltd.
  - West: Vacant land, House of complainant.
  - North: M/s Sai Nath Polimers, few Houses.
  - South: Vacant land and Residential houses.
- ix. **Manufacturing Process:** The unit is engaged in manufacturing SUP items form compostable/ biodegradable material/ Poly Lactic Acid (PLA)

and packaging material from Polypropylene (PP). The process involves mixing of virgin material with the pre consumer plastic waste material in a ratio of 1:1 w/w (i.e. 50% - 50 %). This mixture is then feed to Sheet Line Extruder machine for the production of thick sheet as required. It is rolled up for further thermoforming process. This roll is then placed at thermoforming machine, where it is heated, as required. This heated sheet is then pressed between molds to make different types of packaging products. It is trimmed to finish the products. The scrap generated is goes to scrap grinder for converting it in the small flake. These flakes is mixed with the virgin material and goes in production process. Process Flow Diagram is attached as Annexure – XXXVII.

x. The unit is complying EPR obligation by collecting packaging material (post-consumer packaging material) from the market.

xi. **Compliance of Effluent Consent Conditions:**

- i. The unit shall not discharge any effluent outside the plant premises and maintain Zero Liquid Discharge; There were no water consumption in the production of manufacturing of Food Packaging Items and SUP from the Poly Lactic Acid (PLA).
- ii. The unit shall re-use treated effluent (if any) to maintain Zero Liquid Discharge from the plant premises and water consumption shall be reduced by adopting 3R's concept; Maintaining.
- iii. They shall obtain registration under the Plastic Waste Management Rules, 2016 as amended 2022 before commencement of production; Complied.
- iv. They shall obtain certificate from the Central Pollution Control Board, for marketing and selling; Certificate obtained from CPCB.
- v. They shall not sell out raw materials to other units; As per the unit, they are not selling out raw materials to other units.
- vi. They shall obtain certificate for compostability of raw material of compostable plastic before commencement of production of compostable SUP items; Certificate obtained from CIPET.
- vii. They shall not produce any banned plastic items as notified by the Central Govt. or the State Govt.; As per the unit, they are not producing banned plastic items.

- viii. They shall ensure that the solid waste generated is not thrown, burnt or buried on street, open public spaces outside the premises or in the drain or water bodied; As per the unit they were complying this clause.
6. M/s Sai Nath Polymer, Biscuit Factory Road, Nasiriganj, Danapur, Patna.  
Unit was found closed.
7. Unit was found closed M/s R. K. Traders, Biscuit Factory Road, Nasiriganj, Danapur, Patna.  
Unit was found closed.
8. Legal Notices were served to the units (Annexure- XXXVIII)

**Recommendations:-**

**A. Bhola Ram Steels Pvt. Ltd.:**

- i. The unit has installed Pollution Control Devices for air pollution along with OCEMS as per the requirement and unit has achieved Zero Liquid Discharge and installed PTZ camera at the ETP. OCEMS and camera are connected with the BSPCB server and are online. However, there may be some operational glitch, due to which some time fugitive emission may escape in to the environment or the adequacy of the Fume Extraction System may not be enough. In light of this the committee recommendations are as follows:
- i. The unit may install separate PTZ camera at a suitable place from where the fugitive emission may be seen from the Induction Furnace Shed and Pickling & Galvanizing Shed and it should be connected with the server of CPCB and BSPCB.
- ii. The unit may submit Adequacy Reports for all Fume Extraction System installed in the plant from a competent organization or Institute of Repute.
- iii. The unit may plant more tree in the vacant space as per the CTO condition.
- iv. The unit may remove all the solid waste dumped in its campus after getting the Toxicity Test report from any EPA recognized laboratory or NABL accredited laboratory.
- v. The unit may improve its housekeeping.

- vi. The unit should take all necessary steps so that local people are not affected by any type of pollutants generating from the industry.

**B. M/s Gupta Nutritions Pvt. Ltd.:**

- i. The unit may install proper Air Pollution Control Device.
- ii. The unit shall clean all the working area and make permanent arrangement for the leakages inspite of temporary arrangements.
- iii. The unit shall improve its housekeeping.
- iv. The unit shall plant more tree along with the boundary wall, where ever it is possible.
- v. The unit shall take all necessary steps so that local people would not be affected by any type of pollutants generating from the industry.

**C. M/s M.S.B Polymer:**

- i. The unit shall cover its pre consumer plastic waste cutting section so that no plastic flake goes outside the premises.
- ii. The unit shall improve its housekeeping.
- iii. The unit shall plant more tree along with the boundary wall, where ever it is possible.
- iv. The unit shall take all necessary steps so that local people would not be affected by any type of pollutants generating from the industry.

<p><i>Aslam</i> 19.06.25 (Toufic Aslam)</p>	<p><i>Nal Singh</i> 19.06.25 (Nalini Mohan Singh),</p>	<p><i>Arjun Kumar</i> 19/06/2025 (Arjun Kumar)</p>	<p><i>Khagesh Chandra Jha</i> 19/06/25 (Khagesh Chandra Jha)</p>
<p>Scientist 'C', CPCB, Kolkata</p>	<p>Scientist, BSPCB, Patna</p>	<p>Scientist, BSPCB, Patna.</p>	<p>ADM(G), Patna</p>